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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the **29th** day of **MARCH** 2006.

Original application No. 264 Of 2006.

Hon'ble Mr. K.B.S. Rajan, Member (J)

Manoj Kumar Gautam, S/o Sri R.D. Singh,
R/o Village Dharwara (Khas),
P.O. Dharwara (Khas),
Distt: Azamgarh.

.....Applicant

By Adv: Sri V.R. Dwivedi
Sri R. Updhayaya

V E R S U S

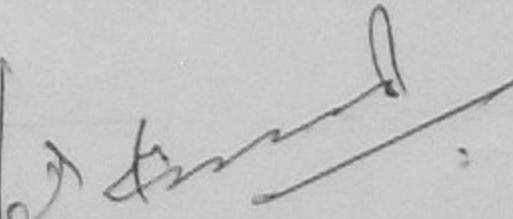
1. Union of India through Inspector General of Police,
Central Reserve Police Force,
Belapur, C.G.O. Complex,
Navi Mumbai (Maharastra).
2. Commandant 45 Battalion,
Central Reserve Police Force,
Motihari (Bihar).
3. Deputy Inspector General of Police,
Central Reserve Police Force,
Nagpur (Maharastra).

.....Respondents

By Adv: None

O R D E R

None for the applicant. The OA has been filed by Manoj Kumar Gautam posted as Hawaldar in CRPF at Nagpur and the relief claimed is for deciding the appeal pending before the IG Police CRPF, Belapur. The applicant being a combatant, this Tribunal lacks jurisdiction in view of Section 2 (a) of the AT, Act, 1985, to deal with this case. Hence, this OA is dismissed as not maintainable.


Member (J)

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